

**GOVERNMENT OF CHHATTISGARH**  
**LAW & LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA**  
**MAHANADI BHAWAN, NAYA RAIPUR (C.G.) 492002**

**ORDER**

Raipur, dated 25/08/2015

F. No. 8269/2675/XXI-B/C.G./15, In exercise of the powers conferred by Section 3 of the Family Courts Act, 1984 (No. 66 of 1984), the State Government, in consultation with the High Court of Chhattisgarh, hereby, makes further amendment in the department's notification No. 1507/D-397/XXI-B/C.G./05 dated 24-02-2005, 5474/XXI-B/C.G./12 dated 30.06.2012, No. 6600/2432/XXI-B/C.G./13 Raipur, dated 01.08.2013 and 6404/2209/XXI-B/C.G./14, Raipur, dated 21/07/2014 (as amended from time to time), namely:-

**AMENDMENT**

In Schedule-II of the said notification;

1. for the entries in serial No. 3, 4, 5 & 5-A of the schedule, the following shall be substituted, namely:-

S. No.	Name of the Court & district	Headquarters	Jurisdiction
(1)	(2)	(3)	(4)
3	Court of Principal Judge, Family Court, Durg	Durg	Civil District, Durg
4	Court of I <sup>st</sup> Additional Principal Judge, Family Court, Durg	Durg	Civil District, Durg Note- He shall try cases transferred by the Principal Judge, Family Court, Durg
5	Court of II <sup>nd</sup> Additional Principal Judge, Family Court, Durg	(a) Durg  (b) Additional place of sitting at Balod for a week in every month	(a) Civil District, Durg Note- He shall try cases transferred by the Principal Judge, Family Court, Durg  (b) Territorial Jurisdiction of Civil Court, Balod

Contd.....

5-A	Court of III <sup>rd</sup> Additional Principal Judge, Family Court, Durg	(a) Durg  (b) Additional place of sitting at Bemetara for a week in every month	(a) Civil District, Durg Note- He shall try cases transferred by the Principal Judge, Family Court, Durg  (b) Territorial Jurisdiction of Civil Court Bemetara
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By order and in the name of the  
Governor of Chhattisgarh,

o/c

*[Signature]*  
(A. K. Samantray)

Principal Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department

Endt.No. 8270/2675/XXI-B/C.G./15

dated 25.08.2015

Copy forwarded to,-

1. Registrar General, High Court of Chhattisgarh, Bilaspur, with reference to memo No. 6248/III-8-2/2001, Bilaspur, Dated 07<sup>th</sup> August, 2015,
2. Private Secretary to Hon'ble Law Minister, for perusal,
3. Private Secretary to Principal Secretary, Law, Govt. of Chhattisgarh, Mantralaya, Raipur for perusal,
4. Principal Judge, Family Court Durg/ Ist Additional Principal Judge Family Court, Durg/ II<sup>nd</sup> Additional Principal Judge Family Court, Durg/ III<sup>rd</sup> Additional Principal Judge Family Court, Durg  
for information and necessary action
5. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the forthcoming Gazettes (Extra Ordinary),

o/c

*[Signature]*  
(Vijay Kumar Hota)

Additional Secretary

Government of Chhattisgarh

Law and Legislative Affairs Department